

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 5
(IB)-543/ND/2020**

Under Section: 9 of IBC.

In the matter of:

M/s Chirag Timber Traders	...	Applicant
Vs		
Straight Edge Contracts Private Limited	...	Respondent

Order delivered on 19.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant	:	Mr. Gautam Singhal, Adv. Ms. Divya, Adv. Mr. Rajat Choudhary, Adv.
For the Respondent	:	

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

For further consideration on 23.03.2020.

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md. Saddam

